

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2693/93
MA 3719/93

New Delhi, dated the 9th Feb., 1994

Hon'ble Mr. N.V.Krishnan, Vice Chairman(A)
Hon'ble Mr. B.S. Hegde, Member(Judicial)

Union of India through

1. General Manager,
Northern Railway,
Baroda House, New Delhi-110001

2. Divisional Personnel Officer,
Bikaner Division, N.R. D.R.M. Office,
Bikaner-334001

.... Applicants

(By Advocate Sh.R.L. Dhawan)

Versus

1. Shri Mool Chand S/o Shri Sarwan,
Rest Giver Gateman under P.W.I.
N.R. Bikaner Division, Delhi Sarai Rohilla,
Delhi

2. Presiding Officer,
Central Govt. Labour Court,
Ansals Bhawan, 11th Floor, K.G.Marg,
New Delhi.

.... Respondents

ORDER(ORAL)

(Hon'ble Sh.N.V. Krishnan, Vice Chairman(A))

The applicants have filed MA 3719/93
for condonation of delay.

2. The O.A. is against the Labour Court's
Award dated 10.1.1992. The order is challenged on the
ground that the Labour Court does not have any jurisdiction
in the matter. O.A. has been filed on 14.12.1993.
Obviously the O.A. is belated.

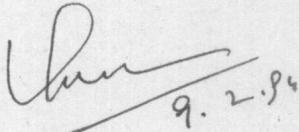
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3. Applicants have filed MA 3719/93 to condone the delay. It is stated therein that certified copy was applied for only on 21.9.1993 which was ready on 7.10.93 and received on 13.10.93 and the OA was filed only on 14.12.1994. We have seen the averment made in the M.A. it for condonation of delay which attributes to the counsel in the Labour court. We are not satisfied with the reasons for delay. In the circumstances, MA for condonation of delay is dismissed. OA is, therefore dismissed as time barred.

(B.S. Hegde)

Member (J)


9.2.94

(N.V. Krishnan)

Vice Chairman (A)

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